

(a) whether it is a fact that shortage of over twenty-five thousand tonnes of Ilmenite has been detested by the auditors in the Indian Rare Earths Factory in Chavara in 1979-80;

(b) whether the committee constituted by the management to investigate the shortage has submitted its reports;

(c) if so, the findings thereof; and

(d) whether Government propose to order a comprehensive enquiry by appropriate agencies into all aspects of the working of the unit during the last five years, including particularly its dealing with the contractors, the functioning of the workers of Co-operative Society in relation to the factory, conditions of work of those employed in mining transport and shipping arrangements for export and also about the real beneficiaries of various transactions?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) During the physical verification of ilmenite as on 31-1-1980, a possible cumulative shortage of about 25,000 tonnes of ilmenite was reported by the Company's Internal Auditor.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

Setting up of Ready-made Garment Units in 24 Parganas and Howrah (West Bengal)

9173. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the D.I.Cs. of 24 Parganas and Howrah of West Bengal have received a large number of schemes for setting up ready-made garment units;

(b) if so, whether those schemes have since been cleared; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The implementation of the Centrally sponsored scheme of District Industries Centres rests with the State Governments and detailed information with regard to individual schemes is not available. However, from the Action Plan prepared by the District Industries Centres of 24 Parganas and survey report of Howrah it is observed that in 24 Parganas; 705 ready-made garment units in the small scale sector were already registered in 1978-79. From the Survey report of Howrah DIC, it is noted that there is scope of ready-made garment units.

Use of State Language in Courts

9174. SHRI T. R. SHAMANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to his notice that there is a great urge that Courts Language should be in the language of States; and

(b) whether Central Government propose taking effective steps to get translated the law books, law journals, and judgements of High Courts and Supreme Court etc. into the language of States or local language as needed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The position with regard to the language of the Courts at different levels is as under:—

Supreme Court:—In accordance with Article 348(1) of the Constitution all proceedings in the Supreme Court shall be in the English

Language. Until Parliament by Law otherwise provides, the aforesaid position will subsist.

High Courts:—In accordance with Article 348 of the Constitution read with Section 7 of the Official Languages Act, 1963, the Governor of a State may, with the previous consent of the President, authorise the use of Hindi or the Official Language of the State, in addition to English, in proceedings and/or for the purposes of any judgement, decree or order passed or made by the High Court for that State. In accordance with the above provisions, the Governors of Bihar, Madhya Pradesh, Rajasthan and Uttar Pradesh have authorised the use of the Hindi language in proceedings and for the purposes of judgements, decrees or orders passed or made by the High Courts in those States.

Lower Courts:—The State Governments are competent to decide about the language(s) to be used in Lower Courts. They can, accordingly, provide for the use of the regional language(s) in such Courts.

(b) The Vidhi Sahitya Prakashan of the Ministry of Law, Justice and Company Affairs is pursuing two schemes for (i) publication of Law journals in Hindi, and (ii) publication of Law text-books in Hindi. Government have also arranged for the translation of Central Acts into Hindi and 11 other Indian Languages. Likewise the Constitution has been published in Hindi, Gujarati, Kannada, Malayalam, Marathi, Punjabi and Talugu. Steps are also being taken to publish it in other Indian Languages.

देवनागरी लिपि के टाइपराइटर्स का निर्माण

9175. श्री शिव कुमार सिंह ठाकुर :
क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

796 LS—8.

(क) क्या देवनागरी लिपि के बिजली चालित टाइपराइटर्स का निर्माण किया जा रहा है ;

(ख) यदि हां, तो ऐसे टाइपराइटर्स का निर्माण करने वाली कम्पनियों के नाम क्या हैं, और उन के उत्पादन तथा मांग का व्यौरा क्या है ;

(ग) क्या उन के कार्यकरण के संबंध में कुछ शिकायतें प्राप्त हुई हैं ; और

(घ) उन के उत्पादन में वृद्धि कब तक की जायेगी ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवान) : (क) उपलब्ध सूचना के अनुसार देवनागरी लिपि के बिजली चालित टाइपराइटर्स का निर्माण नहीं किया जाता है ।

(ख) से (घ). प्रश्न नहीं उठता ।

Selection of Representatives of Welfare Associations

9176. SHRI NIHAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the basis for selecting representatives of the Welfare Associations (Regd.) on the Advisory Boards of DTC and CGHS; and

(b) the details of the representatives of Associations on various Committees such as DTC and CGHS?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):
(a) and (b). The DTC Advisory Coun-